

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:2911

ANSWERED ON:11.08.2005

GUIDELINES FOR SELECTION OF CONTESTANTS

Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Singh Shri Sugrib;Verma Shri Ravi Prakash

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether there has been a controversy on the recently announced National Film Fair Awards;
- (b) if so, the details and the reasons therefor;
- (c) the criteria fixed for declaration of National awards;
- (d) whether the Government proposes to issue guidelines to bring transparency in the selection of contestants;
- (e) if so, the details in this regard; and
- (f) the time by which these guidelines are likely to be issued?

**Answer**

THE MINISTER OF INFORMATION AND BROADCASTING AND CULTURE (SHRI S. JAIPAL REDDY)

(a): No, Sir.

(b): Does not arise.

(c): The criteria for selection of the recently announced National Film Awards was prescribed in the Regulations for National Film Awards 2005 under 'Procedure for Selection'. A copy of the relevant portion is Annexed.

(d) and (e): Guidelines for eligibility, entry and selection etc. are prescribed each year under the Regulations for National Film Awards. Entry in the competition is open to anyone who is eligible in accordance with the Regulations for the National Film Awards. Copies of these Regulations are widely circulated and are available with the offices of film industry organisations, Central Board of Film Certification, State Film Development Corporations, Department of Information & Public Relations of State Governments and all branches of National Film Development Corporation on a countrywide basis.

(f): Does not arise.

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF THE LOK SABHA UNSTARRED QUESTION NO. 2911 TO BE ANSWERED ON 11.8.2005 REGARDING GUIDELINES FOR SELECTION OF CONTESTANTS

EXTRACTS FROM REGULATIONS FOR NATIONAL FILM AWARDS 2005.

PROCEDURE FOR SELECTION

19.(a) The Awards shall be decided by two juries, one for feature films and other for non-feature films, duly constituted by the Directorate of Film Festivals (DFF) with the approval of the Government of India.

(b) The Jury for Feature films shall comprise a Chairperson and not more than 16 members distinguished in the field of cinema, other allied arts and humanities.

(c) The Jury for Non Feature Films shall comprise a Chairman and not more than 6 members distinguished in the field of cinema, other allied arts and humanities.

20.(a) The juries will determine their own work procedure.

(b) The Chairperson of the Feature Film Jury, may constitute a maximum of four panels from amongst the members of the Jury.

(c) The Chairperson of the Non Feature Film Jury may constitute a maximum of two panels from amongst the members of the Jury.

(d) Each panel will recommend not more than 33% of the films viewed by it for combined viewing by the full jury.

(e) The jury shall have the right to recall not more than such percentage of total number of entries received as has been decided by the jury before the screening of the films for the panels starts.

21. The Chairpersons of the Juries may seek advice of experts in specialized areas, whenever necessary.

22.(a) Any person directly or indirectly associated with any of the entries for competition in feature or non-feature sections, shall not be eligible to serve on the jury.

(b) Any person who is related either by blood or marriage to any of those whose work is to be adjudged shall not also be eligible to serve on the jury.

(c) A person appointed as Chairperson or member of the Jury shall make a declaration in writing in the form given in Schedule VI (copy enclosed) to these regulations.

23. The quorum for the final deliberations of the jury, both for feature and non-feature films, shall be 75% of the members of the concerned jury and the Chairman.

24. The juries shall select the award winners and give their reports to the Directorate.

25. The juries shall have the discretion to recommend that an award in any particular category may not be given if they are of the opinion that the entries in the category are not of the required standard.

26. The Director of the Directorate and/or his/her nominee may be present at the time of the deliberations of the juries only in order to provide information/clarifications, if any, required by the juries and not to participate in the deliberations.

#### SCHEDULE - VI

NATIONAL FILM AWARDS REGULATIONS {see Regulation 22 (c)}

#### DECLARATION

I HEREBY DECLARE THAT -

1. I HAVE SEEN THE COMPLETE LIST OF ENTRIES OF THE 52nd NATIONAL FILM AWARDS (FEATURE FILM SECTION/NON-FEATURE FILM SECTION) MADE AVAILABLE TO ME BY THE DIRECTORATE OF FILM OF FILM FESTIVALS TO THE BEST OF MY KNOWLEDGE I AM NOT DIRECTLY OR INDIRECTLY ASSOCIATED IN ANY MANNER NOR DO I HAVE ANY FINANCIAL INTEREST WITH ANY OF THESE ENTRIES.

2. I AM NOT RELATED EITHER BY BLOOD (Sons, Daughters, Maternal/Paternal Uncles/ Aunts, First Cousins, Nephews, Nieces, Grand Mothers, Grand Fathers, Parents, Brothers, Sisters) OR MARRIAGE TO ANY OF THOSE WHOSE WORK HAS BEEN ENTERED FOR SELECTION.

3. I HAVE GONE THROUGH THE REGULATIONS OF THE 52nd NATIONAL FILM AWARDS AND I WILL ABIDE BY THEM.

4. I WILL KEEP THE DELIBERATION OF THE JURY CONFIDENTIAL.

NEW DELHI

DATED : \_\_\_\_\_  
SIGNATURE : \_\_\_\_\_  
NAME AND ADDRESS: \_\_\_\_\_  
TELEPHONE : \_\_\_\_\_  
LOCAL ADDRESS : \_\_\_\_\_  
\_\_\_\_\_